

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 168 of 97
(OA 473 of 96)

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman
Hon'ble Mr. M.S. Mukherjee, Administrative Member

MAKAR CH. SAHA

VS

UNION OF INDIA & ORS.

For the applicant : Mr. Samir Ghosh, counsel

For the respondents: Ms. U. Sanyal, counsel

Heard on : 11.9.97

Order on : 11.9.97

O R D E R

A.K.Chatterjee, VC

This is an application for addition of parties as a respondents in the OA 473 of 96 which is pending. The petitioner during the pendency of the case was transferred from Pune to Calcutta and in such circumstances it is necessary to implead the present controlling authority at Calcutta as party-respondent. The counsel for the respondents has no objection. In such circumstances we find that party proposed to be added is a necessary party. The proposed respondents as mentioned in paragraph 7 of the MA be impleaded, as party respondents by making necessary correction in the cause title. The petitioner shall serve copy of the application with all annexures on the added respondent who may file reply by the date fixed i.e. 19.12.97. The MA is therefore disposed of.

MEMBER (A)

VICE-CHAIRMAN